

**THE GUJARAT TENANCY AND AGRICULTURAL LANDS  
LAWS (AMENDMENT) BILL, 2024.**

**GUJARAT BILL NO. 1 OF 2024.**

***A BILL***

*further to amend the Gujarat Tenancy and Agricultural Lands Act, 1948, the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch area) Act, 1958.*

It is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Tenancy and Agricultural Lands Laws (Amendment) Act, 2024.

**Short title and commencement.**

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**Amendment of  
Section 63AC of  
Bom. LXVII Of  
1948.**

2. In the Gujarat Tenancy and Agricultural Lands Act, 1948, in section 63AC, in sub-section (1), for the portion beginning with the words “within one year” and ending with the words “to the Collector for conversion of such land into non-agricultural purpose.”, the following portion shall be substituted, namely:-

**Bom. LXVII  
of 1948.**

“within such time as may be specified by the State Government, by notification in the *Official Gazette*, from time to time to the Collector for conversion of such land into non-agricultural purpose.”.

**Amendment of  
Section 54B of  
Sau. Ord. XLI  
of 1949.**

3. In the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949, in section 54B, in sub-section (1), for the portion beginning with the words “within one year” and ending with the words “to the Collector for conversion of such land into non-agricultural purpose.”, the following portion shall be substituted, namely:-

**Sau. Ord. XLI  
of 1949.**

“within such time as may be specified by the State Government, by notification in the *Official Gazette*, from time to time to the Collector for conversion of such land into non-agricultural purpose.”.

**Amendment of  
Section 89C of  
Bom. XCIX of  
1958.**

4. In the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, in section 89C, in sub-section (1), for the portion beginning with the words “within one year” and ending with the words “to the Collector for conversion of such land into non-agricultural purpose”, the following portion shall be substituted, namely:-

**Bom. XCIX  
of 1958.**

“within such time as may be specified by the State Government, by notification in the *Official Gazette*, from time to time to the Collector for conversion of such land into non-agricultural purpose.”.

## STATEMENT OF OBJECTS AND REASONS

At present there are three different tenancy laws in operation in the State. In the Bombay area of the State of Gujarat, the Gujarat Tenancy and Agricultural Lands Act, 1948 is in force, in the Kutch area of the state of Gujarat, the Gujarat Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958 is in force, whereas in the Saurashtra area of the State of Gujarat, the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 is in force.

Section 63 AC of the Gujarat Tenancy and Agricultural Lands Act, 1948 inter alia, provides that the institutions mentioned in the said provision shall be entitled to apply for conversion of land to non-agricultural purpose if the land in question is purchased by such institutions on or before 30th June, 2015. Similar provisions have been made in section 54B of Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and section 89 C of the Gujarat Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958.

However, representations have been received from charitable institutions promoting charity to further extend the date for making application for conversion of such lands purchased on or before 30<sup>th</sup> June, 2015 as such institutions have not been able to apply within time limit due to various reasons and because of this, such institutions have not been able to start charity work.

Necessary amendments are therefore, proposed in section 63AC of the Gujarat Tenancy and Agricultural Lands Act, 1948, section 54B of the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and section 89C of the Gujarat Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958. Clauses 2, 3, and 4 of this Bill provide for the same.

This Bill seeks to amend the said three Tenancy Acts to achieve the aforesaid objects.

**BALVANTSINH RAJPUT,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill provides for delegation of legislative powers in the following respects:-

**Clause 1.** - Sub-clause (2) of this clause empowers the State Government to appoint by notification in the *Official Gazette*, the date on which the Act shall come into force.

**Clause 2.** - Sub-section (1) of section 63AC of the Gujarat Tenancy and Agricultural Lands Act, 1948 proposed to be amended by this clause empowers the State Government to specify, by notification in the *Official Gazette*, the time within which the application may be made by the public trust or the company as specified therein, to the Collector for conversion of land, purchased on or before 30<sup>th</sup> June, 2015, into non-agricultural purpose.

**Clause 3.** - Sub-section (1) of section 54B of the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 proposed to be amended by this clause empowers the State Government to specify, by notification in the *Official Gazette*, the time within which the application may be made by the public trust or the company as specified therein, to the Collector for conversion of land, purchased on or before 30<sup>th</sup> June, 2015, into non-agricultural purpose.

**Clause 4.** - Sub-section (1) of section 89C of the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 proposed to be amended by this clause empowers the State Government to specify, by notification in the *Official Gazette*, the time within which the application may be made by the public trust or the company as specified therein, to the Collector for conversion of land, purchased on or before 30<sup>th</sup> June, 2015, into non-agricultural purpose.

The delegation of the legislative power as aforesaid is necessary and is of a normal character.

Dated the 25<sup>th</sup> January, 2024.

**BALVANTSINH RAJPUT.**



*ANNEXURE*

**EXTRACT FROM THE GUJARAT TENANCY AND  
AGRICULTURAL LANDS (VIDARBHA REGION AND KUTCH  
AREA) ACT, 1958.  
( Bom. XCIX of 1958)**

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Conversion of  
land into non-  
agricultural  
purpose if the  
land is  
purchased before  
the  
commencement  
of Amending  
Act, 2015.

**89C.** (1) Notwithstanding anything contained in section 89 or 89D but subject to the provisions of any other law for the time being in force, any institution registered as a public trust for charitable purpose under the Gujarat Public Trusts Act, 1950, or any company registered under the Company Act, 2013 which has in its objects the promotion of charity and to which provisions of section 8 of the said Act are applicable, has purchased the land in contravention of the provisions of sub-section (1) of section 89 on or before the 30<sup>th</sup> June, 2015.

**Bom. XXIX of  
1950.**

**18 of 2013.**

such institution working in the field of religious; health, education and social sector shall be entitled to make an application within one year from the commencement of the Gujarat Tenancy and Agricultural Lands Laws (Amendment) Act, 2019, to the Collector for conversion of such land into non-agricultural purpose.

**Guj. 18 of 2019.**

(2)                      XXX    XXX    XXX



**GUJARAT LEGISLATURE SECRETARIAT**

**GUJARAT BILL NO. 1 OF 2024.**

*A B I L L*

*further to amend the Gujarat Tenancy and Agricultural Lands Act, 1948, the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch area) Act, 1958.*

**[ SHRI BALVANTSINH RAJPUT,  
MINISTER FOR LABOUR, SKILL  
DEVELOPMENT AND EMPLOYMENT]**

(As published in the Gujarat Government Gazette  
of 25<sup>th</sup> January, 2024)

**D. M. Patel,  
Secretary,  
Gujarat Legislative Assembly.**

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